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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A./T.A. No. 198

Sh. Hardeep Singh & Ors Applicant(s)

OA 80/86

Versus

GOVT. OF INDIA Respondent(s)

Sr. No.	Date	Orders
	25.3.86	<p>Present: Shri S.P. Sharma, counsel for petitioner Shri A.K. Sikri, counsel for respondent no.2</p> <p>A preliminary objection has been taken by the learned counsel for respondents that the application is barred by jurisdiction. We have heard the arguments of the learned counsel for both the parties and find that the applicant is an employee of the Council for Scientific and Industrial Research and his grievance is in connection with service matters concerning that Council. The relief he has sought is also pertaining to that Council. The Council is admittedly a society registered under the Societies Registration Act 1860. As such the case does not fall within the jurisdiction of the Tribunal as delineated in sub-section 1 of Section 14 of the Administrative Tribunals Act. Since no notification under sub-section 2 of the same Section has so far been issued extending the present jurisdiction of the Tribunal to "Societies under or controlled by Government", the Tribunal cannot adjudicate upon this case. The application is accordingly dismissed.</p>

D. Bagchi
(H.P. BAGCHI)

S.P. Mukerji
(S.P. MUKERJI)